

have been increased under one pretext or the other?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) In accordance with the recommendations of the Coal Advisory Committee the maximum quota fixed for a retailer is four wagons per month.

(b) In one case the quota was found to be 4-2/3 wagons per month. It has now been reduced to 4 wagons. Quotas of other dealers have not been increased beyond four wagons per month.

Coal and Coke in Delhi

1691. Shri Ram Garib: Will the Minister of Home Affairs be pleased to state:

(a) what was the monthly quota of (i) soft coke; (ii) steam coal; (iii) hard coke; (iv) rajhara coal before the commencement of the Block Rake Scheme i.e., 1957-58 in Delhi;

(b) what were the figures in January 1961 in respect of the above;

(c) how many wagons of coal and coke were allotted to the procuring agencies to procure during the months of February to November, 1961;

(d) how many rakes moved during the months of October, November, December, 1960 and January, 1961 respectively against sanctions of ad-hoc basis; and

(e) how many wagons moved against sanctions during the months of October 1960 to January 1961 besides block rake in Delhi?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Soft coke (including Rajhara coal for which there was no separate quota): 1000 wagons p.m.

Steam coal: 100 wagons P.M.

Hard Coke: 50 wagons P.M.

(b) same as above.

(c) 1500 wagons per month.

(d) & (e)	(Movement in wagons)	
	Regular	Ad hoc
Oct. 60	833	656
Nov. 60	595	664
Dec. 60	462	1042
Jan. 61	1051	542

(The above movement was partly in block rakes and partly in separate wagons).

Coke and Coal

1692. Shri Ram Garib: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the procuring agencies dropped bulk quantities of soft coke wagons (item of public consumption) from the quota of coke and coal which was supposed to move for Delhi since February 1961 and if so, for what reasons;

(b) what was the procedure adopted by Civil Supplies Directorate to allot the surplus wagons which were over and above the quota fixed for the FRD's;

(c) whether it is a fact that most of the surplus wagons of steam coal, hard coke and Rajhara coal were being sold in the black market with the knowledge of Civil Supplies officials under the pretext of Reserve Stock; and

(d) whether it is a fact that some of the dealers who were removed from the list of approved quota holders due to misloading of wagons signed agreements as presidents on behalf of the procuring agencies with Delhi Administration?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No.

(b) Surplus wagons were kept as reserve stocks.

(c) No.

(d) one such person who signed the agreement as President on behalf